

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.104
New IA/2398/ND/2024 in IB/1342/ND/2018

IN THE MATTER OF:

State Bank of India	...	Applicant
Versus		
Shree Ambica International Food Company Pvt Ltd	...	Respondent

Under Section 7 of (IBC), 2016

Order delivered on 13.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For Monitoring Professional : Mr. Abhishek Anand,
Mr. Ishaan Dhingra, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2398/ND/2024

This is an application under Section 60(5) of the Insolvency And Bankruptcy Code, 2016 to place on record the status report by Mr. Mahesh Bansal, Monitoring Professional on behalf of monitoring committee of Shri Ambica International Food Company Private Limited in respect of the implementation of resolution plan approved in IA No. 1699/2021 vide order dated 30.10.2023. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**